



Ref. No. 1959/11153n/2021

Dated ..18.06.2021

The Registrar General
Punjab and Haryana High Court
Chandigarh.

Subject:- Automatic adjournment of Bails, Habeas corpus, suspension of sentence and other cases relating to Article 21 of the Constitution of India.

Respected Sir,

From past many months the cases are being automatically adjourned by office order due to ongoing Covid-19 pandemic. The Justice seekers who are languishing in jails or facing threat to their life and liberty are suffering due to non-hearing of the cases which is resulting into denial of justice.

The Pandemic has receded to a great extent, it is therefore respectfully prayed that the cases relating to bails, Habeas corpus, suspension of sentence and other cases relating to Article 21 of the Constitution of India listed in the month of July may kindly be not adjourned by NIC automatically and these matters may kindly be heard in the month of July itself.

Thanking you in anticipation


G.B.S. DHILLON
President




CHANCHAL K. SINGLA
Honorary Secretary

Punjab and Haryana High Court
Bar Association, Chandigarh.